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(4)

Serial No. of Order	Date of Order	Order with Signature	Office note as action (if any) taken on order
	16.11.2000	<p>Heard Shri A.K.Mishra, the learned counsel for the petitioner, Shri K.C.Mohanty, the learned Govt. Advocate for the State of Orissa and Shri U.B.Mohapatra, learned Addl. Standing Counsel appearing for the Union of India and perused the records.</p> <p>It is submitted by Shri Mishra that during pendency of this Original Application the petitioner has been adjusted in a post at Bhubaneswar and therefore, the O.A. has become infructuous; and that he does not want to pursue this O.A. In view of the submissions made by Shri Mishra this O.A. is disposed of for having become infructuous, but without any order as to costs.</p> <p>Interim stay order granted earlier stands vacated.</p> <p style="text-align: right;">S/..... VICE CHAIRMAN ..... MEMBER (JUDICIAL)</p>	<p>counter not billed</p> <p>for further orders reg:- stay sub 19/12</p> <p>12/12</p> <p>Expt of order dt 20.12.95 may be delivered to the counsel for both sides.</p> <p>21/12/95</p> <p>Received a copy of the order dt 20.12.95 on behalf of the petitioner. O. Sahoo A.L. 21/12/95</p> <p>Received a copy on the order dt 20.12.95 on behalf of Mr. K.C. Mohanty. D.K. Pati 22.12.95</p>